

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 1437/95.

DATE OF DECISION: 25/7/2000

Shri C.P.Gopalakrishna & 11 Ors.

Applicant.

Shri R.C.Ravlani

Advocate for
Applicant.

Versus

Union of India & 2 Ors.

Respondents.

Shri R.K.Shetty

Advocate for
Respondents.

CORAM:

Hon'ble Shri B.S.Jai Parameshwar, Member(J)
Hon'ble Shri B.N.Bahadur, Member(A)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to
other Benches of the Tribunal?
3. Library.

NB


(B.S.JAI PARAMESHWAR)
MEMBER(J)

abp

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:1437/95.
DATED THE 25TH DAY OF JULY, 2000.**

**CORAM: HON. SHRI B.S. JAI PARAMESHWAR, MEMBER (J)
HON. SHRI B.N. BAHADUR, MEMBER (A)**

1. Shri C.P. Gopalakrishna
Chargeman Gr. II (NT)
2. Shri M.T. Pothan
Chargeman Gr. II (NT)
3. Biharilal
Chargeman Gr. II (NT)
4. D.J. Agarwal
Chargeman Gr. II (NT)
5. N.R. Nair
Chargeman Gr. II (NT)
6. R.S. Pillai
Chargeman Gr. II (NT)
7. S.J. Dubal
Chargeman Gr. II (NT)
8. P.S. Nair
Chargeman Gr. II (NT)
9. R.V. Nagarkar
Chargeman Gr. II (NT)
10. R. Swaminathan
Chargeman Gr. II (NT)
11. D.M. Netke
Chargeman Gr. II (NT)
12. K.N.G. Pillai
Chargeman Gr. II

All workers at Ordnance Factory
Dehu Road.

... Applicants.

By Advocate Shri R.C. Ravlani

V/s.

1. Union of India
Through :
The Secretary,
Ministry of Defence,
South Block,
New Delhi-110 011.
2. The Chairman,
Ordnance Factory Board,
10-A, Auckland Road,
CALCUTTA - 700 001.
3. The General Manager,
Ordnance Factory,
Dehu Road,
PUNE - 412 101.

... Respondents

By Advocate Shri R.K. Shetty.

... 2.



(O R D E R) (ORAL)

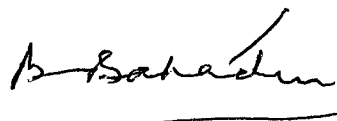
Per Shri B.S.Jai Parameshwar, Member(J)

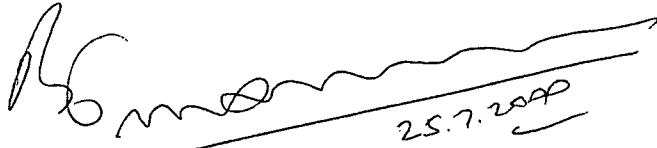
There are 12 Applicants in this OA. They are working as Chargeman Gr.II (Non Technica) ⁱⁿ with Ordnance Factory, Dehu Road. Pune.

2. The Respondents by letter dated 8/11/95 indicated the manner ~~to the post~~ ^{to the post} of promotion of Chargeman Gr.II (Non Technica) and Chargeman Gr.II (non technical other than stores) and Chargeman Gr.I (non technical) and Chargeman Gr.I (non technical other than stores).

3. The Applicants are in the feeder category for the post of Chargeman Gr.I. They are aggrieved by the letter dated 8/11/95. Hence they have filed this application for a direction to respondents to maintain only one category in respect of Chargeman Gr.II (NT) and Chargeman Gr.I (NT/Stores) and to effect promotions accordingly.

4. The grounds raised in this application and the reliefs claimed are similar to the reliefs claimed in OA-1436/95 decided today. The reasons given in the said application are squarely applicable to this case. Hence the application is allowed. The Respondents are directed to maintain a common seniority so long as the Recruitment Rules are not amended. No orders as to costs.


(B.N. BAHADUR)
MEMBER(A)


25.7.2009
(B.S. JAI PARAMESHWAR)
MEMBER(J)

abp

92/07/2007

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

NO. CAT/MUM/JUDL/O.A. NO.1437/95 5185 DATE : 3/8/2000
5186

FROM :

THE REGISTRAR,
CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH,
GULESTAN BLDG. NO.6., 3rd/4th FLOOR,
PRESCOT ROAD, FORT,
MUMBAI - 400 001.

To

1. Shri C.P.Gopalkrishnan & Ors.
C/o Shri R.C.Ravhani, Counsel for Applicant.

2. Ordnance Factory, through
Shri R.K.Shetty, Counsel for Respondents.

Subject : O.A. No. 1437/95

C.P.Gopalkrishnan & Ors. APPLICANT

U.s.

Ordnance Factory. RESPONDENTS

Sir,

I am directed to forward the accompanying copy of
Judgement/Order dated 25-7-2000, issued by this
Tribunal, in the above matter.

Yours faithfully,

ENCL : ONE JUDGEMENT/
ORDER COPY.

FOR REGISTRAR.

ask(p-1)

Rue Sory
2900
11/8/2000

ge

11/8/2000
④

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
'GULESTAN' BUILDING NO. 6
3RD/4TH FLOOR, PRESIDENT ROAD,
FORT, MUMBAI - 400 001

23/FIN

CAT/MUM/JUDL/O.A. NO. 1309-1311

DATED 1/1/2000

ORIGINAL APPLICATION NO. 1437 OF 95

APPLICANT (S)

SHRI C.P.G. Pillai

RESPONDENT (S)

M/o Defence

Vs.

REPRESENTED BY ADVOCATE

SHRI R.C. Ravalani

REPRESENTED BY ADVOCATE

SHRI

To

- 1 Sh. R.C. Ravalani, adv. for applicant
- 2 The Chairman, Ordnance Factories Board
10-A Auckland Rd.
CALCUTTA 700 001
- 3 The General Manager, Ordnance Factory
Deshu Rd. Pune 412 101

Despatched on 14/2/2000

Despatched

Recd Copy
14/2/2000
Adv. Ravalani

Take notice that the above application has been fixed for
Final Hearing on 29/3/2000 at 10.30 a.m. at Mumbai Bench.

You should appear for the said hearing in person or
through your Advocate. Take further notice that in case you do
not appear in person or through your Advocate your application/the
matter is liable to be dismissed for default/exparte.

dated this 9 day of 2 2000



13/2/2000
REGISTRATION

RM
7/2